

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.05
I.A. (PLAN). 01/2024 in
C.P. (IB)No.09/BB/2022**

IN THE MATTER OF:

Mr. Sharanappa Sangappa Alur & Ors. ... Petitioners
Vs.
M/s. Dnyayogi Shri Shivakumar Swamiji Sugars Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 08.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in IA. 01/2024/RP : Ms. Tamoghna

ORDER

I.A. (PLAN) No.01/2024:

1. Heard the Ld. Counsel for the Applicant-RP.
2. In compliance to para 4 of the Order dated 31.01.2024, the Ld. Counsel for the RP has filed an approved amended Resolution Plan after considering the modification approved by the CoC on 14.12.2023 *vide* Dairy No.877 dated 08.02.2024. Further, in compliance to para 5 of the Order dated 31.01.2024, Ld. Counsel for the RP has filed short note *vide* Dairy no. 835 dated 06.02.2024. The same are taken on record.
3. For further consideration, list the case before the Regular bench on **16.02.2024.**

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Anishma

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**